

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

*No  
Pension*

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O.A. No. 189 OF 1988.

LA Nox

DATE OF DECISION 16-2-1993

Shri Jhangiram Radhakrishin Gidwan Petitioner

Mr. M.R. Anand, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s)

Mr. M.R. Bhatt, Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. V.Radhakrishnan, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Jhangiram Radhakrishin Gidwani,  
Retired Asst. Commissioner of  
Income Tax, residing at:  
3/1 Golden Park Co-op. Hsg. Society,  
Opp: Gujarat Vidyapeeth,  
Ashram Road, Ahmedabad.

..... Applicant.

(Advocate: Mr. M.R. Anand)

Versus.

1. Union of India (Notice to be served through Ministry of Finance, North Block, New Delhi)
2. The Chairman, Central Board of Direct Taxes, North Block, New Delhi.
3. Chief Commissioner (Admn.) and C.I.T. Gujarat I Ayakar Bhuvan, Ahmedabad.
4. Zonal Accounts Officer, (CBTD) Vasupujya Chambers, Near Aayakar Bhuvan, Ahmedabad.

..... Respondents.

(Advocate: Mr. M.R. Bhatt)

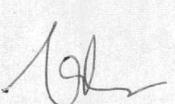
ORAL ORDER

O.A.No. 189/1988

Date: 16-2-1993.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

None is present. This matter came up before the Bench on 9th February, 1993 and none was present and as a matter of last resort the case was adjourned to 16th February, 1993 with the observation that no further adjournment in this case. There is no even adjournment sought today by any of the parties and none is present. Hence the application is dismissed for default. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(R.C. Bhatt)  
Member (J)

vtc.